

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

O.A.711/2001

Dated this Wednesday the 24th day of October, 2001.

Hon'ble Shri Justice B.N. Singh Neelam, Vice Chairman.

Smt. Subhadra Maruti Garud,  
R/at : PMC Chawl No.1, Room No.42,  
Rajendra Nagar, Pune-411 030.

.. Applicant.

(By Advocate Smt.K.U. Nagarkatti)

Versus

1. The Secretary,  
Ministry of Defence,  
Delhi - 110 001.
2. The General Manager,  
Ammunition Factory,  
Khadki, Pune-411 003.
3. Controller of Defence,  
Accounts (Pensions) C.D.A.(P),  
Draupadi Ghat, Allahabad. .. Respondents.

ORDER (ORAL)

{ Per : Justice B.N. Singh Neelam, Vice Chairman }

The applicant Smt. Subhadra Maruti Garud happens to be the wife of late Maruti Tanhu Garud <sup>Q) who</sup> died after rendering his services to the Central Government as detailed in this O.A. so filed. The lady (widow) of the employee has filed this application with a prayer to give direction to the concerned respondents as to <sup>Q) process</sup> press the matter relating to the family pension and other retiral dues in respect of her husband and also to pay interest as claimed at the rate of 18% per annum with effect from 6.8.1988.

2. After hearing the learned counsel for the applicant on the point of admission also after going through the contents of this O.A. that the annexures attached thereunder, I hold a view that the matter can well be disposed of at this stage itself while hearing on the point of admission by giving certain directions to the concerned respondent i.e. Respondent No.2 as to look into the matter <sup>process</sup> ~~press~~ the case of the applicant's husband with regard to the claim so made for her entitlement for getting family pension and if so entitled also to pay interest so admissible. The necessity of giving such directions also arose for <sup>process</sup> ~~pressing~~ as also claimed in one of the reliefs so sought for as in the application <sup>Q</sup> which has not been specifically incorporated as to how many years the applicant's husband rendered his service to the department concerned.

3. Be that as it may, in the circumstance, this O.A. so filed <sup>is</sup> stands disposed of with a direction to the Respondent No.2 to <sup>process</sup> ~~press~~ the matter relating to family pension, giving opportunity to the applicant to be heard. In such circumstance, the applicant be also given an opportunity as to file representation to this effect and the same if so filed be decided in the hands of the concerned respondent within a period of 3 months by <sup>Q</sup> ~~from the date of receipt~~

passing a speaking and reasoned order. At this juncture, on behalf of the applicant it <sup>has been</sup> undertaken that the representation rather can be filed by her within a period of 2 weeks from today. From the date of receipt of the representation as per the direction the same be disposed of within 90 days as indicated above.

4. The matter stands accordingly disposed of, with no order as to costs.



( B.N. Singh Neelam )  
Vice Chairman.

H.